

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
Original Application No.388/2014.**

Dated this the 12th day of July, 2021.

CORAM:

Hon'ble Sh. Jayesh V. Bhairavia, Member (J)
Hon'ble Sh. Dr. A.K. Dubey, Member (A)

Chetan Arvindbhai Patel
Aged: 28 years , Gender: Male,
Residing at: Railway Quarter No.28-E
Dhakkawali Mandir, Morbi, Dist: Rajkot – 362 001.

...Applicant

(By Advocate Ms. U S Bora)

VS

1. Union of India

Notice to be served through
The Secretary or any other officer in Succession,
Ministry of Railway, New Delhi – 110 001.

2. The Managing Director, Railway Board,
Western Railway, Head Quarter Office,
Churchgate, Mumbai – 400 020.

3. The Divisional Regional Manager (DRM),
Divisional Office, Rajkot – 360 002.

...Respondents

(By Advocate Mr. A L Sharma)

ORDER (ORAL)

PER: Hon'ble Shri Jayesh V Bhairavia, Member (J)

Aggrieved by the impugned order dated 04/05/2010, the office of DRM(E) Western Railway denied the Registration of contracts of apprentice i.e., applicant herein, has filed the present OA.

Counsel for the applicant Ms. U S Bora and for the respondent Mr. A L Sharma both are present. Ms. Bora submits that the applicant is not in contact with

her, may have lost interest in his case. So, she prays that she may be allowed to withdraw this OA.

On the other hand Mr. A L Sharma counsel for the respondents submits that the OA itself is not maintainable, mainly on the ground of the view taken by the Hon'ble High Court in Yunushkhan Vazirkhan pathan vs DRM (E), Western Railway, Rajkot division bearing SCA No. 9207/2004.

Since the counsel for the applicant does not want to pursue this matter, at this stage we allow the applicant to withdraw this OA. It is open for the applicant to take proper legal recourse within six months of receipt of the copy of this order, if the cause exists.

OA Stands disposed of accordingly.

Registry is directed to send the copy of this order to both the parties through e-mail.

(A K Dubey)
Member(A)

(Jayesh V Bhairavia)
Member(J)

PA